

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

EXECUTION APPLICATION NO. 39/2024

IN

O.A. NO. 58/2013

IN THE MATTER OF: -

Sonya Ghosh

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondent (s)

1. It is submitted that the present reply is being filed in compliance with order dated 25.08.2025, passed by this Hon'ble Tribunal in the above noted case.
2. That the applicant had filed O.A. No. 58/2013 before this Hon'ble Tribunal stating therein that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kua, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhati Wildlife Sanctuary. Furthermore applicant stated that the ecology of the Ridge is being destroyed, though it has been declared reserved forest vide Notification dated 22.05.1994 under section 4 of the Indian Forest Act, 1971.
3. That the applicant has further stated that this Hon'ble Tribunal vide order dated 15.01.2021, in the O.A. No. 58/2013 (titled as Sonya Ghosh Vs Govt. of NCT of Delhi & ors.) and in O.A. No. 144/2015, (titled as Jaipal Singh Vs. Lt. Governor Delhi & Ors.) has issued various directions including barricading the entire forest area and demolition/removal of unauthorized construction as well as issuance of Notification under section 20 of the Forest Act so that the encroachment maybe cleared from the reserve forest area. The applicant has

further stated that despite the order dated 15.01.2021, passed by this Hon'ble Tribunal, concerned authorities have failed to take the required action in compliance with the aforesaid order and thus applicant has again approached this Hon'ble Tribunal by way of the present Execution Application.

4. That, so far as the removal of encroachment from the area/land in question is concerned, it is respectfully submitted that the primary responsibility of removal of encroachment from the subject land lies with the Forest Department and the concerned civic agencies and the local police is only required to provide police assistance to the concerned department/agency in removing the said encroachment, as and when required at the request of the concerned agencies. It is further respectfully submitted that whenever the concerned authority/agency approached for providing police assistant/police protection in removing the encroachment from the land in question, the same was duly provided.
5. That the Hon'ble tribunal has issued directions *that "if any person is found to be throwing any malba in the ridge area subject matter of the present application, the police authorities shall not only prevent him from throwing malba in that area but even be entitled to ask for Rs. 25000 for removal of the malba per truck from that person. These directions are passed on the strength of Principal of polluter pays as well as the preventive measure to protect the reserved forest in the coming times."*
6. In pursuance of the above directions, all ACsP/South District and all SHOs/South District were instructed to indentify, intercept, and take strict legal action against any person found throwing any malba in the ridge area.
7. In compliance of the above direction of the Hon'ble Tribunal , strict legal action has been taken against the violators who was found to throw the malba in the ridge area, details of which are as follow:


SI No.	FIR/GD No.	Date	U/S	Police Station
1.	134A	16.09.2025	5/15 EP Act.	Neb Sarai
2.	60A	10.10.2025	5/15 EP Act.	Maidan Garhi
3.	65A	10.10.2025	5/15 EP Act.	Maidan Garhi
4.	81A	10.10.2025	5/15 EP Act.	Maidan Garhi

8. Apart from the above, previously also, legal action were being taken against the such violators which are as below:-

SI No.	FIR/GD No.	Date	U/S	Police Station
1.	19A	10.01.2025	5/15 EP Act.	Fatehpur Beri
2.	03A	28.06.2025	5/15 EP Act.	Fatehpur Beri
3.	19A	21.07.2025	5/15 EP Act.	Fatehpur Beri
4.	113A	27.07.2025	5/15 EP Act.	Fatehpur Beri

9. Apart from above, all ACsP and SHOs/South District have further been briefed to continue the special drive and surprise checks in the said ridge area on regular basis to keep vigil to notice any act of any person of throwing the malba and ensure strict legal action against throwing of malba in the ridge area.

Submitted please,


 (ANKIT CHAUHAN) IPS
 Dy. Commissioner of Police,
 South District, New Delhi

ANKIT CHAUHAN, IPS
DCP/SOUTH DISTRICT